

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Contempt Petition No. 183 of 2016  
in  
Original Application No.807 of 2015  
Date of order : 15-02-2018

Between :

A.S.Y.Sarma, Retd., Senior Audit Officer, Indian Audit and  
Accounts Dept., R/o: H.No.12-2-709/65, Navodaya Colony,  
Mehdipatnam, Hyderabad 500 028. .... Petitioner / Applicant

AND

1. Sri Tochha Wng,  
Principal Accountant General, G & SSA.,  
A.P., and Telengana, Hyderabad 500 004.
  
2. Sri Shashi Kant Sharma,  
Comptroller and Auditor General of India,  
10, Bahadurshah Zafar Marg,  
New Delhi – 110 002. .... Respondents

Counsel for the Applicant : Mr. E. Krishna Swamy  
Counsel for the Respondents : Mr.V.VinodKumar, SC for IA & AD

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

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In view of the order passed by the Division Bench of the Hon'ble High Court setting aside the orders passed by the Tribunal and remanding the matters back to the Tribunal for considering afresh, the Contempt Petition is closed.

(MINNIE MATHEW) (R.KANTHA RAO)  
ADMINISTRATIVE MEMBER JUDICIAL MEMBER  
Dated : 15<sup>th</sup> February, 2018.  
Dictated in Open Court.

